## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 175/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Lakshman Karia & Anr.

V/s.

GHK Hospitality & Infrastructures Ltd.

SECTION OF THE COMPANIES ACT: 397-398 of the Companies Act 1956 and 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Ms. Nidhi Singh alw Ms. Chaitrika Padki 16 Vidhii Parmers	Adv. For Petitioners	Chaitrilla
2.	Prachi Waxalwan	Adv for Respondent No. 2	Drachi.

## **ORDER**

## CP No. 175/241/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as the Respondent are present.

For the Respondent side is required to file reply within 15 days hereof and the Petitioner to file rejoinder, if any, within 15 days thereafter, list this matter on 12.01.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)